

ITEM NO.5

COURT NO.12

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8594/2024

(Arising out of impugned final judgment and order dated 23-04-2024 in CRM No. 3990/2024 passed by the High Court of Judicature at Patna)

MANNU SINGH

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

Date : 23-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Amit Sharma, AOR
Mr. Ravi Kumar, Adv.
Mr. Prakash Kumar Singh, Adv.
Mr. Santosh Kumar, Adv.

For Respondent(s) Mr. Samir Ali Khan, AOR

Mr. Suryaprakash V. Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Chandra Prakash, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Aditi Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned Additional Solicitor General appearing for the State prays for and is granted three weeks time to file counter affidavit.

List on 18.10.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)